

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

O.A.No.2160/2004  
M.A.No.1618/2004

Tuesday, this the 21<sup>st</sup> day of September 2004

Hon'ble Shri Justice V. S. Aggarwal, Chairman  
Hon'ble Shri S. K. Naik, Member (A)

1. K.C.Pathak s/o Shri T.D. Pathak
2. Anirudh Singh s/o Late Shri S.P. Singh
3. Raj Kumar s/o of Late Shri Kanhai Ram  
(All are employed as Senior Tax Assistant in the Office  
of the Commissioner of Central Excise, NOIDA, UP)

..Applicants

(By Advocate: Shri D.R. Gupta)

Versus

1. Union of India through Secretary  
Ministry of Finance  
Dept. Of Revenue, Central Board of Excise & Customs  
North Block, New Delhi
2. Chief Commissioner, Custom & Excise  
19-C, Tulsi Ganga Minar  
Vidhan Sabha Marg, Lucknow (UP) 226001
3. Commissioner of Central Excise  
Sarvodaya Nagar, Kanpur (UP)
4. The Chief Commissioner, Custom & Excise  
Meerut Zone, Meerut (UP)

..Respondents

ORDER (ORAL)

*Justice V.S. Aggarwal:*

Learned counsel for applicants states that without prejudice to the rights of the applicants to take all legal and factual pleas, he may be permitted to withdraw the present petition with liberty to file a fresh one if the review DPC ignores the claim of the applicants or any unjust order is passed in this regard.

2. Allowed as prayed. Dismissed as withdrawn.

*S. K. Naik*  
( S. K. Naik )  
Member (A)

/sunil/

*V. S. Aggarwal*  
( V. S. Aggarwal )  
Chairman